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SLP(Crl.)No. 2311 OF 2000

.UP 10 2; Draft, smtst; -n -PA4 -dFX-NORMAL -y -e; dumbp

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ITEM IA (FOR JUDGMENT) COURT No. 5 SECTION IIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Crl.Appeal No...../2001 @ SLP(Cr)2311/2000@@
CC

Seeta Hemchandra Sashittal & Anr. Appellants

versus

State of Maharashtra and ors. Respondents

(Heard by Hon'ble Thomas and Sethi, JJ.)

with

Crl.A. No.../2001 @ SLP(Cr)447/2001, Crl.A.../2001 @ SLP(Cr)448/2001

Date : 13/2/2000 These Appeals were called on for pronouncement of
judgment today.

CORAM:

HON'BLE MR.JUSTICE K.T. THOMAS
HON'BLE MR.JUSTICE R.P. SETHI
HON'BLE MR.JUSTICE B.N. AGRAWAL

For appellants(s) Mr. Vishwajit Singh, Adv.

For respondent(s)s. Mr. SV Deshpande, Adv.

The Court made the following
J U D G M E N T

.....L.....I.....T.....T.....T.....T.....T.....T.....T.....J
.SP2

Hon'ble Mr. Justice K.T. Thomas pronounced the
judgment of the Court.

Leave granted in all the matters.

The Appeals filed by the two lady appellants - Seetha
Hemchandra Shashittal and Shanta Subrao Shirali - would stand
allowed but the appeals filed by the appellant - public
servant Niranjana Hemchandra Shashittal and his wife Anuradha
Niranjana Shashittal, would stand dismissed. (REPORTABLE)

.SP1

Hemalatha

(HK Bhatia)
Court Master

(Signed reportable judgment is placed on the file)

.UP 10 2; Draft, smtst; -n -PA4 -dFX-NORMAL -y -e; dumbp
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ITEM IB (FOR JUDGMENT) COURT No. 9 SECTION XVI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No. 6423/1998 @@
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Union of India and ors. Appellants

versus

Smt. Sujatha Vedachalam & Anr. Respondents

With Civil Appeal No.6422/1998)

(Heard by Hon'ble VN. Khare and Doraiswamy Raju, JJ.)

Date : 7.4.2000 This Appeal was called on for pronouncement of
judgment today.

CORAM:

HON'BLE MR.JUSTICE V.N. KHARE
HON'BLE MR.JUSTICE N.SANTOSH HEGDE

For appellants(s) Mr. Arvind Kumar Sharma, Adv.

For respondent(s)s. Mr. S.N. Bhat, Adv.

The Court made the following
J U D G M E N T

.....L.....I.....T.....T.....T.....T.....T.....T.....T.....T.....J
.SP2

Hon'ble Mr. Justice V.N. Khare pronounced the
judgment of the Court allowing the appeals. There shall be no
order as to costs. However, so far as recovery of excess pay
paid to the respondent is concerned, the appellants may
recover the said amount in easy instalments which may be
spread over for fifteen years or till the date of retirement
whichever is earlier.

.SP1

Hemalatha

(S.Krishnan)
Court Master

(Signed non reportable judgment is placed on the file.